

Old pension scheme for Para-Military Forces

†3720. SHRI DATTA MEGHE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have taken any decision to provide pension to Para-Military Forces Personnel under the old pension scheme;

(b) if so, by when these personnel will start getting pension as per the old pension scheme;

(c) whether other employees' associations have also raised a demand for implementation of the old pension scheme; and

(d) if so, Government's decision in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) and (b) The Personnel of Para Military Force who have been appointed on or before 31.12.2003 continue to get pension under CCS (Penson) Rules 1972. Those appointed on or after 01.01.2004 are covered under New Pension Scheme. Representations received in the context in respect of the personnel of Para Military Forces are separately under examination.

(c) and (d) This issue has been raised in the meeting of Standing Committee of the National Council (Joint Consultative Machinery) by the staff side. It has been explained from the Government side that it would not be possible to withdraw or disband the New Pension Scheme.

Hike in penalties for traffic violation in Delhi

3721. SHRI MAHENDRAMOHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Delhi High Court, *vide* one of its judgements, has asked Delhi Police to launch a drive to check traffic violations in Delhi from 9th April, 2007;

(b) if so, the details in this regard;

(c) whether it is also a fact that the Court has enhanced the penalties

†Original notice of the question was received in Hindi.